

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF CREATIVE QUARTZ LLP**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>CREATIVE QUARTZ LLP</b>
2.	Date of incorporation of corporate debtor	22/09/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC- Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAE-8004
5.	Address of the registered office and principal office (if any) of corporate debtor	F-03 1ST FLOOR BADRI VISHAL PLAZA OLD HIGH COURT LANE NEAR KALI MATA TEMPL, E LASHKAR, Gwalior, GWALIOR, Madhya Pradesh, India, 474001
6.	Insolvency commencement date in respect of corporate debtor	<b>06-03-2026 (Order uploaded on website on 09-03-2026)</b>
7.	Estimated date of closure of insolvency resolution process	04-09-2026 (180 days from <b>09-03-2026</b> )
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Vikas Lawani</b> IBBI/IPA-001/IP-P02458/2021-22/13766
9.	Address and e-mail of the interim resolution professional, as registered with the Board	266, Scheme no. 114 part ii, AB Road, Indore – 452010 Email id : <a href="mailto:ipvikaslalwani@gmail.com">ipvikaslalwani@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	266, Scheme no. 114 part ii, AB Road, Indore – 452010 Email id : <a href="mailto:cirpcreativequartzllp@gmail.com">cirpcreativequartzllp@gmail.com</a>
11.	Last date for submission of claims	<b>22-03-2026</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not applicable as per information available with interim resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with interim resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>  (b)Not Applicable

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **CREATIVE QUARTZ LLP** on **06/03/2026** [insolvency commencement date].

The creditors of **CREATIVE QUARTZ LLP**, are hereby called upon to submit their claims with proof on or before **22.03.2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

**Vikas Lalwani**  
**Interim Resolution Professional**  
CREATIVE QUARTZ LLP

IBBI REGISTRATION NO. IBBI/IPA-001/IP-P02458/2021-22/13766

AFA No: AA1/13766/02/311226/108455

Validity till 31-Dec -26

Place: Indore

Date: 10.03.2026